

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT JAMMU**

WP(C) No. 722/2023

Syed Niaz Ahmed Shah

.... /Petitioner(s)

Through :- Mr. Aseem Sawhney AAG.

V/s

Union of India and others

....Respondent(s)

Through :- Ms Monika Kohli Sr. AAG

Coram: HON'BLE MR. JUSTICE VINOD CHATTERJI KOUL, JUDGE

ORDER

Learned counsel appearing for the petitioner relies upon an interim order dated 23.02.2023 passed by the Srinagar wing of this Court in WP(C) No. 355/2023 and submits that the case of the petitioner herein is identical to the case of the petitioner in the aforesaid writ petition and, therefore, similar relief deserves to be granted in this matter as well.

Notice. Mrs. Monika Kohli Sr. AAG accepts notice on behalf of the respondents. Objections be filed by the next date of hearing.

List on 17.04.2023.

In the meanwhile, it is provided that no coercive action shall be taken against the petitioner.

**(Vinod Chatterji Koul)
Judge**

Jammu:
27.03.2023.
Sanjeev